

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No.....663...../R Date.....30.03.2017.....

In exercising the powers conferred under Rule-8 of the High Court of Orissa Arbitration Centre (Administrative Cost and Arbitrator's Fees) Rules, 2014 the Chief Justice of Orissa High Court in consultation with the Arbitration Committee has been pleased to amend the Rules as follows:

Insert the following below the existing Rule-4 as the Rule-4(A) of the High Court of Orissa Arbitration Centre (Administrative Cost and Arbitrator's Fees) Rules, 2014.

Rule-4(A)- The administration cost for the domestic arbitration shall be imposed as per Schedule A of the Rule which shall be equally shared by the parties.

Schedule A

The parties shall deposit the administrative expenses as indicated below before the dispute is referred to the arbitral tribunal.

If the value of the claims/disputes does not exceed Rs.50,00,000/- (Rupees Fifty Lakh only)	Rs.10,000/- (Rupees Ten Thousand only)
If the value of the claims/disputes is between Rs.50,00,001/- (Rupees Fifty Lakh One only) and Rs.5,00,00,000/- (Rupees Five Crore only)	Rs.25,000/- (Rupees Twentyfive Thousand only)
If the value of the claims/disputes exceeds Rs.5,00,00,000/- (Rupees Five Crore only)	Rs.50,000/- (Rupees Fifty Thousand only)

Note-The parties to the proceedings shall deposit the above cost in the Miscellaneous head of the account the Hon'ble Court , i.e namely, "0070 other Administrative Service-01-Administration of Justice-800-Other Receipt" in the accounts section of the Hon'ble Court by way of challan. The parties to the pending proceeding of the Centre are also liable to deposit the above cost.

By order


(C.R. MOHAPATRA)

30.3.17
COORDINATOR, ARBITRATION CENTRE